

High Court of Jammu and Kashmir at Jammu

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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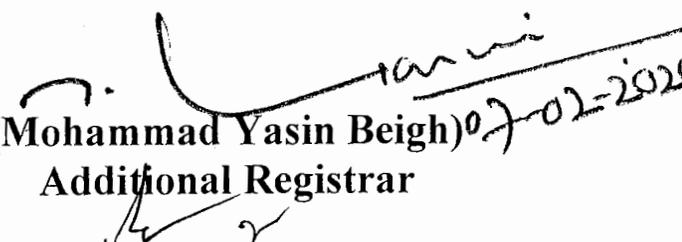
NOTIFICATION

No: 1281

Dated: 10/02/2020

It is hereby notified that Mr. Shahnawaz Firdous S/O Gh. Mohd Malik R/O V.P.O Kandoora, Tehsil Beerwah, Distt. Budgam on having been selected as Teacher in the J&K School Education Department vide Govt. Order No.822-DSEK of 2019 dated 25.11.2019 has surrendered his Certificate of Enrollment as an Advocate vide his application dated 03.02.2020. Therefore, his Certificate of Enrolment bearing No.JK-476/14 dated 15.12.2014 is kept in abeyance.

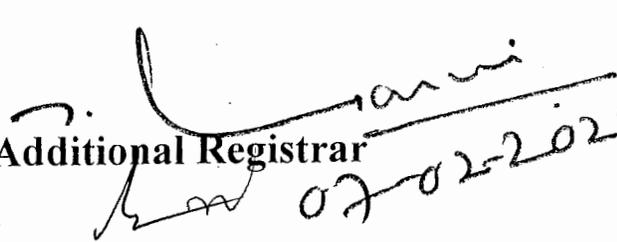
By Order.


(Mohammad Yasin Beigh) 07-02-2020
Additional Registrar

No: 35593-600/4 Dated: 10/02/2020

Copy to the: -

1. Registrar Judicial, High Court Wing Jammu/Srinagar.
2. Principal District & Sessions Judge, Budgam.
3. Secretary, Bar Council of India, New Delhi
4. President District Bar Association, Budgam.
5. Manager Government Press, Jammu for publication in the next issue of the Govt. Gazette.
6. Incharge NIC High Court of Jammu & Kashmir, Jammu for uploading on official website of the High Court.
7. Mr. Shahnawaz Firdous S/O Gh. Mohd Malik R/O V.P.O Kandoora, Tehsil Beerwah, Distt. Budgam for information.


Additional Registrar 07-02-2020